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ITEM NO.41

COURT NO.10

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).29306-29307/2010
(From the judgement and order dated 21/08/2009 in WA No.936/2006,RWAMP
No.2901/2008 of The HIGH COURT OF A.P AT HYDERABAD)

SINGARENI COLLIERIES CO. LTD.

Petitioner(s)

VERSUS

VEMUGANTI RAMAKRISHAN RAO & ORS.

Respondent(s)

Date: 05/10/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s)

Mr. Altaf Ahmad,Sr.Adv.

Mr. P. Parmeswaran,Adv.

For Respondent(s)

Mr. Sridhar Potaraju,Adv.

Mr. Gaichangpou Gangmei,Adv.

Mr. Abhishek R Shukla,Adv.

Mr. Sridhar Potaraju,Adv.

Ms. C.K. Sucharita ,Adv

UPON hearing counsel the Court made the following
O R D E R

At the request of learned counsel for the petitioner, post after
four weeks.

|(N.K. Goel)
|Court Master

|(Veena Khera)
|Court Master

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